

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI
ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON 20.09.2022 at 12.30 PM THROUGH VIDEO CONFERENCING

PRESENT: JUSTICE RAMALINGAM SUDHAKAR, HON'BLE PRESIDENT
SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)

APPLICATION NUMBER : IA/966(CHE)/2022
PETITION NUMBER : IBA/1052/2019
NAME OF THE PETITIONER(S) : RP of M/s.Sri Varadaraja Food Exports Pvt Ltd
NAME OF THE RESPONDENTS :
UNDER SECTION : Sec 12(2) of IBC, 2016 R/w Rule 11 of NCLT Rules 2016

ORDER

2. **IBA/1052/2019**

IA/966(CHE)/2022

The Ld. Counsel Mr. Avinash Krishnan on behalf of the Counsel on record Mr. Jerin Asher Sojan appeared physically for the RP.

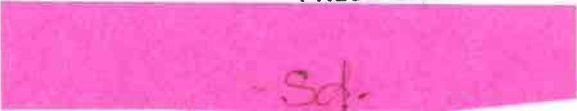
This Application has been filed under Sec.12 of IBC, 2016 R/w Rule 11 of NCLT Rules, 2016 seeking the following reliefs:-

“Exclude 10 days from the Corporate Insolvency Resolution Period of Corporate Debtor and consequently grant 10 days from the date of receipt of the order of this Hon’ble Tribunal to complete the Corporate Insolvency Resolution Process within such period; and pass such other order or orders as this Hon’ble Court may deem fit”.

This Tribunal noted that the Prayer sought by the Applicant / RP is incomplete. The Counsel for the Applicant sought permission of this Tribunal to amend the Application. Permission is granted to the Applicant to amend the Prayer in the application.

List IA/966(CHE)/2022 on 23.09.2022 for further hearing.


(JUSTICE RAMALINGAM SUDHAKAR)
PRESIDENT


(SAMEER KAKAR)
MEMBER (TECHNICAL)